

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 99-A/2016 with TP No. 99/397-398/NCLT/AHM/2016 (New)
CA No. 153/2015 with CP No. 48/397-398/CLB/MB/2015 (Old)**


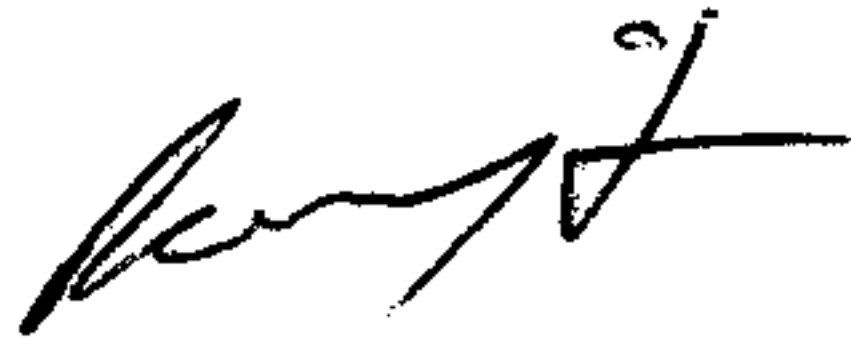
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company: Nareshkumar Mangeram Mittal
V/s.
Blue Orange Developers Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Petitioner	
2.	RANJIT KEJRIWAL Pavan S. Godiawala	PCS Advocate	Proposed Respondent 5	

ORDER

Learned PCS Mr. Dhiren Dave present for Petitioner. Learned Advocate Mr. Pavan Godiawala with Learned PCS Mr. Ranjit Kejriwal present for Respondent No. 5. None present for other Respondents.

Learned PCS appearing for the proposed Respondent no. 5 bring to the notice of this Tribunal that Special Civil Suit no. 47/2016 filed by the original petitioner herein were dismissed on 27.02.2017 and the original petitioner filed Appeal no. 173/2017 and Special Civil Application no. 10509/2017 and they are listed today before Hon'ble High Court and there is possibility of conflict of orders.

When these facts are brought to the notice of Learned PCS for Petitioner, he stated that he has no knowledge about those proceedings and he has to consult his client. He further added that those proceedings have nothing to do with this petition.

In this circumstances the matter is adjourned to 03.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of July, 2017.